

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 310
(IB)-456(ND)/2018
New IA-2069/2024

IN THE MATTER OF:

Ms. Pallavi Joshi Bakhru

... **Applicant/Petitioner**

Versus

M/s. Universal Buildwel Pvt. Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016 (CIRP)

Order delivered on 09.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv Vaibhav Verma and Priya Pathak for Smt.
Reeta Khanna, Adv. Swapnil Gupta, Adv. Vaibhav
Mendiratta & Adv. Abhinav Mishra

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2069/2024: Ld. Counsel appearing for the Applicant wish to withdraw the present petition. In view of the stand taken by him, **the petition is dismissed as withdrawn.**

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)